

Entry into country without travel documents

2687. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether many persons have entered into our country through air without passport or travel documents;
- (b) if so, the details thereof;
- (c) whether one such case was reported in the press regarding persons from Riyadh reached New Delhi without any Passport or travel documents; and
- (d) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. As per information available, it is not true that many persons have entered into India through air without passport or travel documents.

(b) to (d) On 25.7.2012, one foreign national was brought by one airline without any passport or travel document at IGI Airport. The foreigner was refused entry by Immigration and not granted entry into India. The foreigner was refused entry and was kept in refusal room at the airport. Subsequently, a travel document dated 31.07.2012 was issued to the foreigner by the Embassy of Saudi Arabia, New Delhi. Finally, the foreigner was sent back to his country on 01.08.2012 by flight No.SV-763. On 31.07.2012, the legal process for imposing penalty on Air India for contravention of Passport (Entry into India), Act, 1920 has been initiated by FRRO, Delhi.

Acquisition of technological items for NATGRID

2688. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has given its nod to the proposal National Intelligence Grid (NATGRID) for acquisition of certain technological items mentioned in the detailed project report;
- (b) if so, the details thereof;

(c) whether it is also a fact that the proposal was for purchase technological items for Horizon-I and some elements of Horizon-II of the NATGRID; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Cabinet Committee on Security has given its approval to the Detailed Project Report of NATGRID on 14.06.2012 for implementation of Foundation phase, Horizon-I and some elements of Horizon-II with total amount of Rs.1002.97 crores comprising the activities such as setting up Computing Environment for NATGRID, Development and Implementation of software Application, Implementation of connectors etc. The exact technical specifications and quantity of technical equipment required by NATGRID as indicated in the DPR will be accordingly firmed up.

Muslims and SCs defined rented recommendation in Delhi

†2689. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards the heading 'Housing apartheid flourishes and thrives in the country's capital' published on the 8th July, 2012 in English daily of Delhi in which it has been stated that the members of Muslims and Scheduled Caste community are not given houses on rent on the basis of caste and religion; and

(b) if so, whether Government has got it examined and if so, the details of the action to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No such complaints has been received by Delhi Police.

Fast track courts for disposing cases related to extremists

†2690. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of number of persons put behind the bars as extremists and the number of persons who are in jails for more than three years; and

†Original notice of the question was received in Hindi.